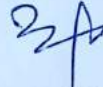


NOTICE

In view of Notification No 1514-CPC dated 09.04.2020, Hon'ble High Court Calcutta has been pleased to direct all concerned for implementation of the order passed by the Supreme Court of India in the matter of SUO MOTU WRIT(CIVIL) NO 5 of 2020 dated 06.04.2020 in the following manner:-

1. Court proceedings of extreme urgent matters may be conducted via video-conferencing through Vidyo Desktop application which can be installed in the laptop/desktop or VidyoMobile application which can be installed in the Smartphones/Tablets having android OS via Play Store or by any other such videoconferencing modes, wherever applicable.
2. If any urgent matter is required to be filed, Learned Advocate shall submit the soft copy of the same along with other required documents and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through videoconferencing. Such soft copy of the said urgent matter should be sent comprehensively for the purpose of filing of the same in CIS.
3. The scanned copy of petition along with the undertaking, documents, vokalatanma etc. are required to be sent in pdf form to the email of the District Court at **distjudge\_alipur@yahoo.co.in** and a copy of the same be sent as CC to corresponding GP/PP/OP as the case may be.
4. After scrutiny, if the District Judge/District Judge In-charge, considers it as an extremely urgent matter, the same can be heard through videoconference using Vidyo Desktop/VidyoMobile application or using any other videoconferencing application.
5. For the purpose of establishing video linkage, the advocate must furnish his email id and mobile number on the vokalatanma so that he/she can be invited to the videoconferencing by sending link/video conferencing ID in his/her email id and mobile number alongwith other details. The Vidyo Desktop application for desktop/laptop or the VidyoMobile application for smartphones/tablets need to be installed in mobile or laptop, well before the schedule time when the matter is taken up by videoconferencing.
6. After scrutiny all such matters as may be sent through email shall be entered into the CIS for filing of the same and if any matter is found extremely urgent for hearing shall be posted for hearing fixing a date and time. Daily status report regarding filing, extremely urgent matters and the matters not found urgent shall be published in the official website of South 24 Parganas District Court.

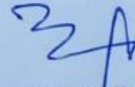
7. The date and time of hearing as well as video linkage shall be send in the mobile no and email address as may be furnished by the Ld. Advocate concern.
8. The concerned presiding officer of the court having jurisdiction over the matter shall also be intimated accordingly for holding hearing of such matter at the video conferencing hall of District Court at Alipore, Subdivisional court at Scaldah/Baruipur/Diamond Harbour/Kakdwip as the case may be.
9. The urgent matters fixed for hearing before the regular bench at the sadar and subdivisions are excluded from the hearing through video conferencing.
10. Necessary office orders shall be issued ensuring attendance of staffs concerned for such hearing through video conferencing.
11. The Registrar/Subdivisional Civil Judge Jr. Divn Scaldah/Baruipur/Diamond Harbour/Kakdwip shall arrange the vehicle for the officers and staff accordingly.
12. The District Nazir shall make all necessary arrangements for smooth functioning of Court Administration.

  
**District Judge**  
**South 24-Parganas**  
District Judge  
South 24 Parganas  
Alipore

Memo No 3004<sup>(Acg)</sup> (125) dated 10<sup>th</sup> April 2020

Copy forwarded for information and necessary action to:-

1. To all Judicial Officers of Alipore/Scaldah/Baruipur/Diamond Harbour/Kakdwip
2. To President/Secretary Civil/Criminal Bar Association of Alipore/Scaldah/Baruipur/Diamond Harbour/Kakdwip
3. To Shrestadar/Assistant Registrar/Nazir

  
**District Judge**  
**South 24-Parganas**  
District Judge  
South 24 Parganas  
Alipore